

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT AND POVERTY ALLEVIATION  
LOK SABHA**

STARRED QUESTION NO:112

ANSWERED ON:09.12.2003

ENLARGEMENT OF INDUSTRIAL AREA

HARIBHAI PARTHIBHAI CHAUDHARY;RAM TAHAL CHOUDHARY

**Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:**

- (a) whether the Union Government propose to enlarge the area earmarked for small scale industries of Delhi so as to include other non-conforming areas of Delhi to benefit industrial units operating from those areas;
- (b) if so, the details thereof;
- (c) whether such an attempt would be consistent with the earlier action of the Government to shift such industrial units from the non-conforming areas;
- (d) if so, the reaction of the Union Government thereto;
- (e) whether the Central Pollution Control Board and other such agencies are proposed to be consulted before taking any final decision for enlargement of the existing industrial area of Delhi; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION ( SHRI BANDARU DATTATRAYA )

(a)to(f): A Statement is laid on the Table of the Sabha.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 112 FOR 9.12.2003 REGARD ENLARGEMENT OF INDUSTRIAL AREA.

(a)to(f): The Government of National Capital Territory of Delhi had forwarded a proposal for in-situ regularization of 24 non-conforming/residential clusters areas of Delhi where concentration of industries was more than 70%. These recommendations were made keeping in view the shortage of land in Delhi and cost of relocation of all non-conforming units.

The Delhi Development Authority, vide its Resolution No. 113 dated December 20, 2002 recommended for such in-situ regularization of industries. While recommending the same, it also took into view the recommendations of a Sub-Group constituted by it under the chairmanship of Chairman, Central Pollution Control Board to recommend policy measures for industrial sector in the context of Master Plan of Delhi-2021. After taking into account the existing scenario of industrial concentration in various parts of Delhi, planned industrial areas in Delhi, requirement of new industrial areas etc. this Sub-Group recommended regularization of non-conforming industrial clusters on redevelopment of these areas and adherence to certain regulations/planning principles.

Government felt that various issues confronting planned development of Delhi need to be addressed in a holistic and comprehensive manner while formulating new Master Plan-2021.

Accordingly, it has issued guidelines to the Delhi Development Authority for facilitating formulation of Master Plan of Delhi 2021. The guidelines highlighted various concerns that need resolution and includes the issue of concentration of industries in non-industrial areas to the extent of 70% or more. Accordingly, Delhi Development Authority has been asked to examine the issue of industrial concentration in non-conforming areas during formulation of Master Plan 2021. This will involve consultation with all concerned agencies/stakeholders.

The guidelines for formulation of Master Plan 2021 have been widely publicized for suggestions and response to facilitate Delhi Development Authority in taking a comprehensive view of these aspects while formulating the Master Plan of Delhi 2021.

Finalization of Master Plan of Delhi is done as per the provisions of Delhi Development Act 1957 which requires issue of draft notification inviting public suggestions/recommendations and intensive deliberations with all stakeholders on all aspects of the proposed Master Plan.